

Central Administrative Tribunal  
Principal Bench, New Delhi

O.A.No.1879/2004

Wednesday, this the 5<sup>th</sup> day of January 2005

**Hon'ble Shri V. K. Majotra, Vice Chairman (A)**  
**Hon'ble Smt. Meera Chhibber, Member (J)**

Shri N.K. Bansal  
Office Superintendent  
PWD Circle IV  
Delhi Administration  
MSO Building  
Central Public Works Department  
AHW Compound  
Netaji Nagar, New Delhi

Residing at:

D-14/33, Sector-8  
Rohini, Delhi-85

..Applicant

(By Advocate: Shri Ashwini Bhardwaj)

Versus

1. The Union of India through  
the Secretary to the Govt. of India  
Ministry of Urban Development  
Nirman Bhawan, New Delhi
2. The Director General (Works)  
Directorate General of Works  
Central Public Works Department  
Nirman Bhawan, New Delhi
3. Dr. V.K. Verma  
Director of Horticulture (NDR)  
Room No.C-117, Indraprastha Bhawan  
New Delhi

..Respondents

(By Advocate: Shri Nasir Ahmed)

**O R D E R (ORAL)**

**Hon'ble Shri V.K. Majotra, VC (A):**

Learned counsel heard. A charge-sheet was issued against the applicant under Rule 16 (1)(b) of the CCS (CCA) Rules, 1965 vide Annexure A-1 dated 3.9.2002. Learned counsel has filed today a copy of order dated 16.11.2004 to the effect that the aforesaid inquiry against the applicant has been dropped. He pointed out that now that the disciplinary proceedings against him have been dropped, the respondents should be directed to

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consider the applicant for promotion to OS Grade-I with effect from the date his juniors were promoted.

2. Having regard to the contentions raised before us, we are of the opinion that in the interest of justice, at this stage, while the respondents have filed their reply to the OA and dropped the disciplinary proceedings against the applicant, they should consider promoting the applicant from OS Grade-II to Grade-I on the basis of the recommendations kept in the sealed cover by opening the same, if so recommended, with consequential benefits. Ordered accordingly. Respondents are further directed to pass appropriate orders as above within a period of one month from the date of communication of the order. OA is disposed of accordingly.

  
( Meera Chhibber)  
Member (J)

  
(V. K. Majotra) 5.1.05  
Vice Chairman (A)

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